

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 139
(CAA)-02(PB)/2019

IN THE MATTER OF:

Aggarwal Meadows Pvt. Ltd. and
Paisalo Digital Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 02.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	Mr. P. Nagesh, Mr. Dhruv Gupta & Mr. Harshal Kumar, Advs.
For the RD	Mr. N.K. Singh, STA
For the OL	Ms. Swati Koshal, CP
For the ITD	Mr. Shubham Pandey, Adv. for Ms. Lakshmi Gurung, Standing Counsel for Income Tax Department

ORDER

RD and OL have filed their status report in response to the second motion. However, on our asking Mr. Shubham Pandey, Ld. Penal Counsel of the Income tax Department accepts notice. Status report in respect of all the companies be filed within three weeks with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for further consideration on 02.05.2019.

— Sd. —
(M.M.KUMAR)
PRESIDENT

— Sd. —
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)